

## ACT No. XV OF 1911.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.  
(Received the assent of the Governor General on the 18th September, 1911.)

### An Act further to amend the Indian Forest Act, 1878.

**WHEREAS** it is expedient further to amend the Indian Forest Act, 1878; It is hereby enacted VII of 1911  
as follows:—

Short title.

1. This Act may be called the Indian Forest (Amendment) Act, 1911.

Amendment of section 2, Act VII, 1878.

2. In section 2 of the Indian Forest Act, 1878, VII of 1878  
in sub-clause (a) of the definition of "forest-produce," after the words "mahua flowers" the words "mahua seeds" shall be inserted.

Amendment of section 26, Act VII, 1878.

3. In section 26 of the said Act, for the words "with the previous sanction" the words "subject to the control" shall be substituted.

Amendment of section 31, Act VII, 1878.

4. In section 31 of the said Act, after the words "from time to time" the words "and subject to the control of the Governor General in Council" shall be inserted.

Amendment of section 39, Act VII, 1878.

5. In section 39 of the said Act—

(a) for the words "with the previous sanction" the words "subject to the control" shall be substituted;

(b) after sub-clause (b) the following proviso shall be inserted, namely:—

"Provided that a notification directing the levy of a duty, in the case of timber and other forest-produce brought from any place beyond the frontier of British India, which

which is not under the control of the Local Government, shall not be issued without the previous sanction of the Governor General in Council"; and

(c) for the words "with the like sanction" the words "subject to the like control or sanction, respectively" shall be substituted.

6. The proviso to section 77 of the said Act is hereby repealed.

Repeal of  
proviso to  
section 77,  
Act VII,  
1878.